

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App. (AT) (Insolvency) No. 831 of 2020

IN THE MATTER OF:

ICICI Bank Ltd.

... Appellant

Versus

NBCC (India) Ltd. & Anr.

...Respondents

Present:

For Appellant :

**Mr. Arun Kathpalia, Senior Advocate with
Ms. Misha, Ms. Mahima Sareen and Mr. Nikhil Mathur,
Advocates**

For Respondent :

**Mr. Sumant Batra, Mr. Sanjay Bhatt and Mr. Rahul
Mendiratta, Advocates for R-2**

ORDER

(Through Virtual Mode)

29.09.2020 Hon'ble Apex Court has, in terms of order dated 6th August, 2020 passed in Civil Appeal No. 14741/2020 and Ors., directed that all appeals pending before this Appellate Tribunal with numbers specified in the order stand withdrawn to Hon'ble Apex Court and shall be heard alongwith the appeals pending there. The record of all the appeals has been submitted to the Hon'ble Apex Court. However, in respect of the 'Company Appeal (AT) (Insolvency) No. 697 of 2020, which had been filed subsequently, Mr. Sumant Batra, learned counsel claims to have filed an application for withdrawal of such appeal before the Hon'ble Apex Court. The same is stated to be listed on 29th October, 2020.

Mr. Arun Kathpalia, learned Senior Counsel representing the Appellant submits that he has already filed a transfer petition (Diary No. 20274 of 2020) on 19th September, 2020 before the Hon'ble Apex court.

Let this appeal be listed on **11th November, 2020** awaiting orders of the Hon'ble Apex Court.

**[Justice Bansi Lal Bhat]
Acting Chairperson)**

**[V.P. Singh]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

/ns/gc/

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